

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8162 of 2021

Pulendra Oraon ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
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For the Petitioner : Mr. Abhay Kr. Chaturvedy, Advocate  
For the State : APP  
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**Order No. 02: Dated: 6<sup>th</sup> September, 2021**

Heard the parties.

Defect no. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Manika P.S. Case No. 83 of 2020 (G.R. Case No. 58 of 2021 & S.T. No. 31 of 2021).

The marriage of the daughter of the informant was solemnized with the petitioner in the year 2019. It has been alleged that there was a demand of two wheeler and on non-fulfillment of which she was subjected to torture. It has further been alleged that the petitioner had illicit relationship with one Rima Kumari. On 12.06.2021 the daughter of the informant was found dead in unnatural circumstances.

It has been submitted by the learned counsel for the petitioner that the deceased was an epilepsy patient and on account of epileptic attack she had died. It has further been stated that the petitioner is a quack who had administered injection upon the deceased in order to save her life and in fact the injections of vitamin B-complex and vitamin B-12 were recovered from the place of occurrence.

Learned counsel for the petitioner submits that cause of death could not be ascertained and the viscera has been kept preserved. It has been stated that the petitioner is in custody since 18.11.2020.

Learned A.P.P. has opposed the prayer for bail of the petitioner.

Statement of some of the witnesses, recorded in the case diary, has been perused from which it appears that the deceased was an epilepsy patient and witnesses have stated that from the villagers they had come to know that the daughter of the informant had died.

The Investigating Officer had seized injection of vitamin B-complex and vitamin B-12 from the place of occurrence. There is nothing on record to indicate that the death was caused in unnatural circumstances.

On consideration of the aforesaid facts, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Latehar, in connection with Manika P.S. Case No. 83 of 2020 (G.R. Case No. 58 of 2021 & S.T. No. 31 of 2021).

*(Rongon Mukhopadhyay, J.)*

MM